

CENTRAL ELECTRICITY REGULATORY COMMISSION

Record of Proceedings

Adjudication Case No. 6/2009

Sub: Maintaining grid security of the Southern Regional Grid by curbing overdawals and effecting proper load management by TNEB.

Date of hearing : 18.1.2010.

Coram : Shri V. S. Verma, Adjudicating Officer

Petitioner : Southern Regional Load Despatch Centre, Bangalore

Respondents : 1. Tamil Nadu Electricity Board, Chennai
2. Member-Secretary, Southern Regional Power Committee

Parties present : Shri V.Chandran, TNEB
Shri M.L.Batra, TNEB
Shri V.Suresh, SRLDC
Mss. Joyti Prasad, NRLDC

This petition pertains to the adjudication proceedings against first respondent for non-compliance of instructions of the petitioner.

2. The representative of the petitioner stated that the first respondent had overdrawn 600 to 900 MW on a number of occasions when frequency was below 49.2 Hz during 9.10.2009 to 15.10.2009, thereby endangering the grid security. He further stated that first respondent, in its reply, had mentioned mainly two reasons, i.e. forced outage of the generating units and the non-availability as well as unpredictability of wind generation, for overdrawal during the period in question. Regarding forced outage of generating units, the representative of the petitioner mentioned that during the said period the total impact due to outages of State owned units and ISGS units was about 500 MW or below, while the value of generation outages considered in the LGBR planning was about 420 MW. Since such quantum of generation outages were expected and known to TNEB, they could have managed their load without overdrawing from grid.

3. Regarding the loss of wind generation, the representative of the petitioner stated that SRLDC has taken up this matter with TNEB through OCC and TCC forums of SRPC, as early as in July, 2009 to formulate a contingency plan to deal

with this problem. In spite of assurance by the first respondent, no action had been taken by them.

4. The representative of the first respondent stated that TNEB had resorted to load shedding to the maximum extent possible. On a query by the Adjudicating Officer, the representative of the first respondent stated that though it could not carry out adequate load shedding to avoid overdrawal from the grid, but it had taken other measures like purchasing of power from other sources and for the future TNEB is planning for special scheme to implement automatic load shedding and generation capacity addition including pumped storage power plants.

5. The Adjudicating Officer asked the representative of the first respondent whether he was aware that by overdrawing they were causing damage to very costly generating machines. In response, the representative of the first respondent stated that he was aware of his responsibility but he could not take adequate action due to loss of wind generation and limit on load shedding.

6. On a query by the Adjudicating Officer regarding meeting the peak demand by TNEB with wind generation, the representative of the petitioner stated that sometimes the peak demand is met by the wind generation. Adjudicating Officer directed the SRLDC to submit the details of wind generation during peak hours on affidavit latest by 29.1.2010 with an advance copy to the respondents.

7. The representative of the first respondent further submitted that by 2011, generation from planned capacity addition would be available and by 2012, the pumped storage power plant would be commissioned. He assured that present problem of power shortage and loss of generation due to wind power plants would be solved thereafter. The representative of the first petitioner was directed to submit the following details on affidavit latest by 29.1.2010 with an advance copy to the parties:

- (i) Action taken by TNEB during 9.10.2009 to 15.10.2009 when frequency was below 49.5 Hz and 49.2 Hz, and the effect of the action taken, on the grid parameters.
- (ii) Action taken by TNEB when Messages B, C and D were issued by SRLDC and the effect of the action taken, on the grid parameters, during 9.10.2009 to 15.10.2009.

- (iii) Details of load shedding with quantum and period of load shedding and the grid frequency, during to 9.10.2009 to 15.10.2009.
8. The case shall be re-notified on 19.2.2010 at 1100 hrs.

Sd/-
(T. Rout)
Joint Chief (Law)